N O T I C E

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 3rd January 2022 :**

A) The Urgent mentioning and placing of the matters pertaining to the Division Bench headed by **The Hon'ble The Chief justice** is allowed before the Division Bench headed by the **Shri Justice A. A. Sayed and vice versa.**

B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice S. S. Shinde** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice P. B. Varale and vice versa.**

C) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice S. J. Kathawalla** is allowed before the Division Bench headed by the **Hon'ble Shri Justice R. D. Dhanuka and vice versa.**

D) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri Justice R. D. Dhanuka.**

E) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice G. S. Patel and vice versa**

F) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice P. D. Naik.**

G) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice R. V. Ghuge** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Nitin W. Sambre and vice versa.**

H) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** is allowed before the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla and vice versa.**

I) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice A. K. Menon** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Riyaz I. Chagla and vice versa.**

J) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice C. V. Bhadang i**s allowed before the Court presided over by by the **Hon'ble Shri Justice Sarang V. Kotwal and vice versa.**

K) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice P. D. Naik** is allowed before the Court presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan and vice versa.**

L) The Urgent mentioning and placing of matters pertaining to the Bench presided over by **Hon'ble Shri Justice Sandeep K. Shinde** is allowed before the Bench presided over by **Hon'ble Shri Justice V. G. Bisht and vice versa.**

M) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice N. J. Jamadar i**s allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. K. Menon.**

NOTE

(1) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.

(2) The aforesaid directions shall be in force until the present assignment continues.

(3) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

Dated this 21st December 2021

Sd/-
(S. B. Bhansali)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judicial-I).
High Court, Appellate Side, Bombay